

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 14

IA No.272/2024
and
CP (IB) No. 317/Chd/J&K/2023

IN THE MATTER OF:

J & K Integrated Textiles Park Ltd. ...Petitioner

Vs.

Chenab Industries Pvt. Ltd. ...Respondent

Under Section: 7, 65(1), IBC 2016.

Order delivered on 16.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Anand Chhibbar, Senior Advocate
Mr. Shikhar Sarin, Advocate
Mr. Vishav Bharti Gupta, Advocate

For the Shareholders and
Applicant in IA No. 272/24: Mr. Nahush Jain, Advocate

For the Corporate Debtor: Mr. Viren Sharma, Advocate

ORDER

IA No. 272/2024 and CP (IB) No. 317/Chd/J&K/2023

Compliance of the last order be made by Id. counsel for the petitioner as well as Id. counsel for the shareholder/intervener within two days with a copy in advance to the counsel opposite. List on 24.07.2027, in the supplementary list.

Order regarding the status of assets of the corporate debtor shall continue as per order dated 17.01.2024 till the next date of hearing.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)